

Act, 1944 as is in excess of the amount calculated at the rate of 20 per cent ad-valorem.

(12) G.S.R. No. 850(E), dated the 11th June, 1986, exempting self-adhesive tapes of plastics, falling under sub-heading No. 3919.00 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon as is in excess of 25 per cent ad-valorem.

(13) G.S.R. No. 883(E), dated the 18th June, 1986, amending Notification No. 70/77-Central Excise dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied for consumption on board or vessel of the Indian Navy.

(14) G.S.R. No. 900(E), dated the 24th June, 1986, exempting cigarettes falling under sub-heading No. 2403.11 of the Schedule to the Central Excise Tariff Act, 1985 from so much of the duty of excise leviable thereon under the Central Excises and Salt Act, 1944 as is equivalent to the duty of excise already paid under the said Central Excise and Salt Act, on 'Cut tobacco' falling under sub-heading No. 2404.90 of the said Schedule and used in the manufacture of such cigarettes.

(15) G.S.R. No. 901(E), dated the 24th June, 1986, prescribing an effective rate of duty of ten paise per kilogram on cut tobacco to be used in the manufacture of machine-rolled cigarettes and a nil rate of duty on dust of tobacco arising in the course of conversion of raw tobacco into cut-tobacco.

(16) G.S.R. No. 904(E), dated the 24th June, 1986, amending Notification No. 191/85-Central Excise dated the 20th August, 1985 so as to provide for exemption from excise duty on polyester fibre supplied to the handloom sector for the manufacture of low price fabrics under a duty approved programme.

(ii) Explanatory Memoranda on the Notifications mentioned at (2) to (16) above.

[Placed in Library. See No. LT—2773/86 for (i) (1) to (16) and (ii)].

**International Airports Authority of India (Annual Statement of Accounts) Amendments Rules, 1985 and related papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): Sir, I beg to lay on the Table under sub-section (3) of section 36 of the International Airports Authority Act, 1971, a copy each (in English and Hindi) of the Ministry of Transport (Department of Civil Aviation) Notification G.S.R. No. 942(E), dated the 27th December, 1985, publishing the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985, together with an Explanatory Note thereon. [Placed in Library. See No. LT—2778/86]

**Report (1984-85) of the Visva Bharati University, Shantiniketan and related papers**

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I beg to lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 35 of the Visva Bharati Act, 1951:—

(i) Annual Report of the Visva Bharati University, Shantiniketan, for the year 1984-85.

(ii) Review by Government on the working of the University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—2785/86 for (1) and (2)].